### ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

## LAWS AND REGULATIONS

Vol. XXVI

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## THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

# LAWS AND REGULATIONS

### VOLUME XXVI



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1888.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Viceregal Lodge, Simla, on Wednesday, the 13th July, 1887.

#### PRESENT:

His Excellency the Viceroy and Governor General of India, K.P., G.C.B., G.C.M.G., G.M.S.I., G.M.I.E., P.C., presiding.

His Excellency the Commander-in-Chief, Bart., R.A., V.C., G.C.B., G.C.I.E.

The Hon'ble Sir T. C. Hope, K.C.S.I., C.I.E.

The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.

The Hon'ble Lieutenant-General G. T. Chesney, R.E., C.B., C.S.I., C.I.E.

The Hon'ble A. R. Scoble, Q.C.

The Hon'ble J. B. Peile, M.A., C.S.I.

The Hon'ble J. W. Quinton, C.S.I.

#### BURMA MILITARY POLICE BILL.

The Hon'ble MR. Peile moved that the consideration of the Bill for the Regulation of Military Police in Burma be postponed. He explained that, as the Bill was not exactly the form of enactment suggested by the Chief Commissioner, it was thought advisable to obtain his remarks upon it. These remarks had not been received in sufficient time to enable the Bill to be considered at the present meeting of the Council.

The Motion was put and agreed to.

#### INLAND BONDED WAREHOUSES BILL.

The Hon'ble SIR AUCKLAND COLVIN moved for leave to introduce a Bill to provide for the establishment of bonded warehouses at places other than customs-ports. He said:—

"Under sections 15 and 16 of the Sea Customs Act, 1878, public or private warehouses, wherein dutiable goods may be deposited without payment of duty, can only be appointed or licensed by the Chief Customs-authority at a warehousing port; and under section 14 of the same Act places declared under section 11 of the Act to be customs-ports can alone be declared to be warehousing

[Sir Auckland Colvin.]

[13TH JULY, 1887.]

ports. It has recently, however, been brought to the notice of the Government of India, in connection with certain proposals for the establishment of bonded salt golahs at Teknaaf in the Cox's Bázár subdivision of the Chittagong district and at Khulna, the terminus of the Bengal Central Railway, that it is desirable to have power (as was possessed under section 14 of the former Sea Customs Act, VI of 1863) to appoint or license warehouses under the Sea Customs Act at places which cannot properly be declared under section 11 of that Act to be customs-ports. The object of this Bill is to confer that power on the Chief Customs-authority acting with the previous sanction of the Local Government."

The Motion was put and agreed to.

The Hon'ble SIR AUCKLAND COLVIN also introduced the Bill.

The Hon'ble SIR AUCKLAND COLVIN also moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English, and in the Fort St. George Gazette, the Bombay Government Gazette, the Calcutta Gazette and the Burma Gazette in English and in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 27th July, 1887.

SIMLA;
The 14th July, 1887.

S. HARVEY JAMES,

Offg. Secretary to the Govt. of India,

Legislative Department.